

penation for properties left in former East Pakistan and West Pakistan and state:

(a) steps taken by Government for expediting payment of compensations for enemy properties;

(b) whether priorities will be given to considering the applications of old, infirm and financially handicapped migrants; and

(c) the total amount of enemy property in (i) cash and (ii) property, in the hands of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) The verification of claims for payment of *ex-gratia* grants is a complicated and time-consuming process. Hence, to ensure expeditious and fair disposal of the claims, a special Panel was set up in April, 1974 with the Custodian of Enemy Property as Chairman, and a senior Judge of the West Bengal Judicial Service and a senior Revenue Officer of the Land Records Department of the West Bengal Government as members. The Panel sits in Calcutta for personal hearings, examination of the relevant records and witness etc.

However, in view of large number of fresh claims received now, a proposal for further simplification of procedure for the verification of claims is under consideration.

(b) Yes, Sir.

(c) (i) A cash amount of Rs 12.79 crores is held in the personal ledger account of the Custodian of Enemy Property for India (ii) The approximate value of the enemy properties, other than cash vested in the Custodian of Enemy Property for India is Rs. 16.61 crores.

Setting up of Panel to Study Losses to Sick Units

2366. SHRI DINEN BHATTACHARYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are going to set up a panel to study ways of setting off losses to the sick units; and

(b) if so, the details about the same and the modalities of finding the reasons of sickness or to the terms of references of enquiring on the issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) No, Sir. The Government is not considering any such proposal.

(b) Does not arise.

Memorandum from Silk and Rayon Textile Exporters Association

2367. SHRI VASANT SATHE: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Silk and Rayon Textile Exporters Association has submitted a memorandum to his Ministry protesting against the liberalization of imports of polyester filament yarn which will help export houses and mills to make huge profits;

(b) if so, the points made therein; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG):

(a) Yes Sir.

(b) The Silk and Rayon Textiles Exporters Association have represented that the import of polyester fila-